

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1227/96

dt.22-10-96

Between

J. Shiva Kumar : Applicant

and

1. The Supdt. of Post Offices
Anantapur 515 001

2. The Post Master General
AP SR, Kurnool - 5 : Respondent

Counsel for the applicant : T.P. Acharya
Advocate

Counsel for the respondents : N.V. Ragahava Reddy
Addl. CGSC

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)



(26)

OA.1227/97

dt.22-10-96

Judgement
(Oral Order per Hon. Mr. R. Rangarajan, Member(A))

Heard Sri T.P. Acharya, for the applicant and
Sri N.V. Raghava Reddy for the respondents.

1. It is stated for the applicant that he is working in leave vacancy as ED staff in different post offices under Respondent-1. The prayer in this OA is that he should be appointed in any of the regular posts under Respondent-1 for which he is eligible within a specified time in the existing vacancies or in the next vacancies.
2. The applicant is only a temporary hand posted to work against leave vacancies. He is not a ^{even} provisional hand. In view of this position no order can be passed. However, the applicant is free to make a suitable representation to the concerned respondents and that representation should be disposed of in accordance with rules.
3. The OA is disposed of as above at the admission stage itself. No costs.


(R. Rangarajan)
Member (Admn.)

Dated : 22 Oct., 96
Dictated in Open Court


D.R.S.

sk

27
5.3..

O.A. NO. 1227/96

Copy to:

1. The Superintendent of Post Offices,
Ananthapur - 515 001.
2. The Postmaster General,
AP SR, Kurnool - 5.
3. One copy to Mr.T.P.Acharya, Advocate,
CAT, Hyderabad.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC,
CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One duplicate copy.

YLKR

9/11/96

(28)

O A 12/27/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED:

22/10/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in

O.A.NO. 1227/96

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~
~~DISPOSED OF WITH DIRECTIONS~~
~~DISMISSED~~
~~DISMISSED AS WITHDRAWN~~
~~ORDERED/REJECTED~~
~~NO ORDER AS TO COSTS.~~

YLR

II COURT

